Product	Bombay Rs./Kl.	U. K. Rs./Kl.	*Japan (Tokyo) Rs./Kl.	Ceylon (Colombo) Rs./Kl.
Aviation Gasoline 115/145	912.37	. 1154.05	593.75	1088.42
Aviation Gasoline 73	870.82	1129.05	Not marketed	1157.89
Motor Gasoline 93	901.21	Not marketed	Not marketed	1030.53
Motor Gasoline 79	867.69	Not marketed	Not marketed	Not marketed
Kerosene Superior	420.89	411.63	235.06	231.58
Kerosene Inferior	286.37	361.63	Not marketed	231.58

Similar information in respect of U.S.A. and Pakistan is not yet available but will be laid on the table of the House in due course.

- (c) Does not arise.
- (d) A Major portion of the price consists of excise duties. There is no proposal at present to reduce these, as the revenue resources will be adversely affected. However, the duty free prices of petroleum products are proposed to be reviewed shortly through a Committee being appointed for the purpose.

Naphtha-Based Fertilizer Industry

8909. SHRI V. NARASIMHA RAO: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether it is a fact that the Chemical Industry (P) Ltd., Delhi surveyed the places near Visakhapatnam to start naphthabased chemical industry:
- (b) whether any report has been submitted by the management to Government; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHE-MICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Government have no knowledge about the survey by the Chemical Industry (P) Ltd.

of places near Visakhapatnam for setting up naphtha-based Chemical Industry.

Written Answers

(b) and (c). Do not arise.

Indian Drugs and Pharmaceuticals Ltd , Risbikesh

8910. SHRI H. N. MUKERJEE: SHRI CHANDRA JEET YADAV:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether his attention has been drawn to a special article by Major General S. S. Sokhey in National Herald (Delhi edition) of the 15th April, 1968 under the caption, "Fifty Crore State Project being scuttled, Immediate Thorough Enquiry Needed";
- (b) whether Government have examined the charges made therein against the working of Indian Drugs and Pharmaceuticals Ltd. in Rishikesh; and
- (c) whether Government propose to direct a high-level inquiry in the matter especially on account of the charges emanating from a high scientific authority who had been closely associated with the setting up of the Plants at Rishikesh?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Yes Sir.

The information furnished by our Embassy in Tokyo does not say whether the prices are inclusive or exclusive of duties/taxes.

(b) and (c). The Government do not propose to hold an inquiry as in their view the charges are baseless.

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CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE—
contd.

Reported Statement by Agriculture Minister of Andhra Pradesh against Harijans—contd.

MR. SPEAKER: The hon. Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Mr. Speaker, Sir....

SHRI R. D. BHANDARE (Bombay-Central): On a point of order, Sir. Before the hon. Minister makes the statement, I would like to draw your attention to business before the House. Here, it is mentioned on the agenda: Questions on the statement to be asked by the following members and answers given.

Last time, we had given the notice of Call Attention and a number of members had signed. I do not know how they could be debarred from asking any question. We had given the notice...

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani): On the day when the Home Minister made the statement, he made it under Rule 197. Now, it is like any other statement upon to questions by all members.

MR. SPEAKER: That means nobody will be permitted to put a question when the Minister makes a statement. But, on the suggestion of the House, we postponed it. It is not a new thing which I have put here. On that day, the Home Minister had no information and we postponed it. It is the same Call Attention notice. I have not added anything. The same names are there. About 40 to 50 members give notice and lots are drawn. If some member wants to be there, he can be there when the lots are drawn. It is not as though somebody is deling it behind. It is done in the office. Any hop, Member can go and be present

there...(Interruptions) I am on my legs. Therefore, anybody can go and be present there. I do not do ft; the office does it somwhere there. The same names have been put which were there on that day. The Minister is giving his reply to that call-attention which was put on Thursday or Friday.

SHRI Y. B. CHAVAN: Mr. Speaker, Sir, I had, in my statement made on April 25, 1968, indicated that the Chief Ministerwas going to look into the matter personally and would thereafter send me a report. I am awaiting his report.

SHRI MADHU LIMAYE (Monghyr) : Still ?

SHRI Y. B. CHAVAN: Yes. However, the Agriculture Minister for Andhra Pradesh, Shri P. Thimma Reddy, has sent a communication to my Ministry which reads as follows:

"The report attributed to me that Harijans should be kicked is a fantastic lie, baseless malicious and mischievous. No person in any walk of life would have made such a statement much less a responsible Minister. There was no reference whatsoever of the alleged statement fastened on to me. So far as I know the correspondent of the Patriot was not present at the meeting nor did he contact me and verify from me about the alleged statement attributed to me. It is an elementary norm for a correspondent to verify the report before rushing it to the press."

MR, SPEAKER: Mr. Rabi Ray.

SHRI B. SHANKARANAND (Chikodi): Will the Central Government force the Minister to resign? He should be dismissed.

भी रिव राय (पुरी): ध्रम्यस महोदय, मैंने पिछली मतंवा भी, दो दिन का समय लेने के वक्त, यह कहा था कि श्री बन्हाएं। इस तरह से फिर सदन को गुमराह करेंगे कि यह कहा ही नहीं है। यह मसला बड़ा गम्भीर है क्योंकि करोड़ों आदिवासी श्रीर हरिजन हमारे देश में रहते हैं, हम देखें रहे हैं महीने भर से, कि किसी